

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT 1**

Cont.A 6 of 2019 in CP 17/NCLT/AHM/2016

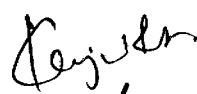

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF THE NATIONAL COMPANY LAW TRIBUNAL ,
AHMEDABAD BENCH ON 25.02.2020**

Name of the Company: Bhupendra Patel & Ors.
V/s
Hotel Oasis (Surat) Pvt. Ltd. & Ors

Section: Section 425 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	Kejal Shingariya	Adv	} Pet.	
2.	for Dhiren Dave RAJNISH SINHA	PCS Adv ADV		
			Respondent	


ORDER


The Parties are represented through their respective Learned Counsel.

The learned counsel appearing for the Petitioner informs that some settlement talks are going on.

However, learned counsel for the Respondent states that a short accommodation can be considered, otherwise the matter should be hard on merit. It is also informed that identical matter between the same parties has been fixed for hearing on 11.03.2020. Hence, this matter is also adjourned to same date.

List the matter on 11.03.2020


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 25th day of February, 2020